

## LOK SABHA DEBATES

7367

7368

### LOK SABHA

Monday, December 5, 1966/Agrahayana  
14, 1888 (Saka)

The Lok Sabha met at Eleven of the  
Clock.

[MR. SPEAKER in the Chair]

#### RE: FAILURE OF ELECTRICITY IN KERALA

**Shri Nambiar** (Tiruchirapalli) rose—

**Mr. Speaker:** Regarding failure of electricity in Kerala, I have admitted it. The Minister wanted some time. We will take it up at 6 p.m.

**Shri Shoo Narain** (Bansi): There may be no quorum.

**Shri Nambiar:** Quorum will be there.

**Mr. Speaker:** Papers to be laid on the Table. Shri Alagesan.

**Shri S. M. Banerjee** (Kanpur) rose—

**Mr. Speaker:** After the Papers are laid, I will listen to him.

11.01 hrs.

#### PAPERS LAID ON THE TABLE

ANNUAL REPORT AND OTHER PAPERS  
REGARDING HINDUSTAN INSECTICIDES BILL

**The Minister of Petroleum and Chemicals** (Shri Alagesan): I beg to lay on the Table:

- (1) A copy of the Annual Report of the Hindustan Insecticides

Limited, New Delhi for the year 1965-66 along with the Audited Accounts, under sub-section (1) of section 619A of the Companies Act, 1956.

- (2) Review by the Government on the working of the above Company. [Placed in Library. See No LT-7515/66].

#### ORDERS UNDER DELIMITATION COMMISSION ACT

**The Minister of Law** (Shri G. S. Pathak): On behalf of Shri C. R. Pattabhi Raman, I beg to lay on the Table a copy each of the following Orders under sub-section (3) of section 10 of the Delimitation Commission Act, 1962 as applied by sub-section (4) of section 25 of the Punjab Reorganisation Act, 1966:

- (1) Order No. 19 of the Delimitation Commission in respect of delimitation of Parliamentary and Assembly constituencies in the Union Territory of Himachal Pradesh published in Notification No. S.O. 3524 in Gazette of India dated the 21st November, 1966.
- (2) Order No. 13 of the Delimitation Commission in respect of delimitation of Parliamentary and Assembly constituencies in the State of Punjab published in Notification No. S.O. 3599 in Gazette of India dated the 25th November, 1966.
- (3) Order of the Delimitation Commission in respect of the delimitation of the Parliamentary and Assembly constituencies in the State of Haryana published in Notification No. S.O. 3600 in

[Shri G. S. Pathak]

Gazette of India dated the 25th November, 1966. [Placed in Library. See No. LT-7516/66].

INTERNATIONAL COPYRIGHT (SIXTH AMENDMENT) ORDER

**The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan):** I beg to lay on the Table a copy of the International Copyright (Sixth Amendment) Order, 1966, published in Notification No. S.O. 3604 in Gazette of India dated the 26th November, 1966, under section 43 of the Copyright Act, 1957. [Placed in Library. See No. LT-7517/66].

STATEMENT CORRECTING ANSWER TO UNSTARRED QUESTION

**The Deputy Minister in the Ministry of Finance (Shri L. N. Mishra):** I beg to lay on the Table a statement correcting the answer given on the 11th August, 1966 to Unstarred Question No. 2057 by Shri Era Sezhiyan regarding Life Insurance Corporation. [Placed in Library. See No. LT-7518/66].

REPORT ON STUDY OF ORGANISATION OF RESEARCH IN MEDICAL PLANTS UNDER THE INDO-U.S.S.R. CULTURAL EXCHANGE PROGRAMME

**The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shinde):** On behalf of Shri B. S. Murthy, I beg to lay on the Table in pursuance of an undertaking given by him on the 1st December, 1966 in reply to Unstarred Question No. 2983, a copy of the Report on the study of the Organisation of Research in Medicinal Plants at the All-Union Research Institute of Medical and Aromatic Plants, Vilar (Moscow) and their cultivation and utilisation for therapeutic purposes in Soviet Union, carried out by Dr. C. Dwarakanath, Adviser in Indigenous System of Medicine, Ministry of Health and Family Planning (Department of

Health), Government of India, New Delhi from 14th to 29th September, 1966 under the Indo-U.S.S.R. Cultural Exchange Programme for 1966. [Placed in Library. See No. LT-7519/66].

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT

**Shri Shinde:** I beg to lay on the Table a copy of Notification No. G.S.R. 1807 published in Gazette of India dated the 22nd November, 1966, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-7520/66].

11.03 hrs.

MESSAGES FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha.

- (i) 'In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 24th November, 1966, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'
- (ii) 'In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 5) Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 24th November, 1966, and transmitted to the Rajya